

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>been able to make out a case for the relief prayed in M.A.190/98 and therefore, the same is rejected.</p> <p>As regards the prayer for interim relief, these two orders at Annexures-4 and 5 flow from the fact that the period of contract of the previous contractor has come to an end which is an established fact and therefore, prayer for staying Annexures-4 and 5 is also held to be without any merit and the same is rejected.</p> <p>Hand over copies of the order to learned counsel for the petitioners and copies of the order be sent to respondents.</p>	<p>12</p> <p>VICE-CHAIRMAN 30.4.98</p>

08.05.2002

The Advocate for the Applicant has filed a Memorandum to withdraw this case. To-day Mr.G.N. Mohapatra, Advocate appearing for the Applicant presses the Memorandum and prays for withdrawal of the case. The prayer is allowed. This case is permitted to ~~be~~ withdrawn.

The Original Application is dismissed as withdrawn, but without any costs.


 MEMBER (JUDICIAL)
 8/5/2002